

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/ 2072 /A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, Shri Kaushik Kumar Sharma
Joint Registrar (Vigilance)
Gauhati High Court, Guwahati

Dated Guwahati, the 8th April, 2021.

Sub:- Permission to avail the benefit of LTC.

Ref:- Your application dated 07.04.2021

Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the current block period of 2018-2021 to visit Baripada (Odisha) along with your wife Smti Trupti Sharma and two minor daughters, namely Miss Nayanika Sharma and Miss Tapasi Sharma via Kolkata w.e.f. 12.04.2021 to 17.04.2021 and also allowed your wife and one minor daughter Miss Tapasi Sharma to return Guwahati on 12.05.2021 and you are allowed to return to Guwahati with your elder daughter namely Miss Nayanika Sharma on 17.04.2021, by the shortest possible route, as per existing Rules. Further, you are allowed to leave the station w.e.f. 12.04.2021 to 18.04.2021.

Yours faithfully,

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REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 2073 - /dated 8.4.2021

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)